

**Read :-** Letter bearing no. Insp-I/34/2021, dated 22.04.2021, received from the Honourable Registrar General, High Court, Mumbai, in the matter of modification vis-a-vis strength / attendance of staff from 50% to 15% w.e.f. 23.04.2021.

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In light of instructions contained in High Court letter under reference and in continuation of this office order bearing no. ADM/160421/H/2021, dated 16.04.2021, following order is issued which shall be effective from **23.04.2021** and would be operational until further directions issued in this behalf.

**-:: OFFICE ORDER ::-**

01. All Courts & their offices in Nanded Judicial District (including office of DLSA, Nanded) shall function with **15 % presence** of the staff everyday, by rotation, **instead of 50% presence** of staff.
02. All Principal Judicial Officers working in Nanded District (including the Secretary, DLSA, Nanded) are requested to make necessary arrangement in respect of presence of 15% of staff everyday, by rotation, pertaining to their respective establishments. While making such arrangement, members of staff working in the Joint / Additional Courts attached to their respective establishments shall also be taken into consideration and such staff shall also be included while making such arrangement.
03. Remaining directions given vide order dated 16.04.2021 shall remain unchanged.
04. So far as District Court, Nanded is concerned, orders are being issued separately.

District Court, Nanded. )  
)  
April 23<sup>rd</sup>, 2021. )

*S. Jagtap*  
23/4/2021  
(S.R.Jagtap)  
**Principal District Judge, Nanded.**

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Endorsement No. ADM/ 3900 /2021.

C.f.w.cs. to :-

- 01 The Honourable Registrar General, High Court, AS, Mumbai.
- 02 The Registrar (Inspection – I), High Court, AS, Mumbai with reference to High Court letter under reference.
- 03 The District Judge-1, Nanded / Biloli / Kandhar / Bhokar.
- 04 The District Judge-2, Nanded.
- 05 The Ad-hoc District Judge-1 / Ad-hoc District Judge-2, Nanded.
- 06 The Extra Joint District Judge, Nanded. (P.O. Shri A.R.Dhamecha).
- 07 The Extra Joint District Judge, Nanded. (POCSO Court).
- 08 The Judge, Family Court, Nanded.
- 09 The Ad-hoc District Judge-2, Kandhar, Link Court at Mukhed.
- 10 The Civil Judge, Senior Division, Nanded / Biloli / Kandhar / Bhokar.
- 11 The Chief Judicial Magistrate, Nanded.
- 12 The Secretary, DLSA, Nanded.
- 13 The Civil Judge, Senior Division, Link Court at Mukhed.
- 14 The Joint / II Joint / III Joint / IV Joint / V Joint Civil Judges, Senior Division & Addl. CJM, Nanded.
- 15 The Civil Judge, JD & JMFC, Mahur / Kinwat / Himayatnagar / Hadgaon / Ardhapur / Loha / Degloor / Naigaon Bazar / Mukhed / Umri / Dharmabad.
- 16 The Joint Civil Judge, JD & JMFC, Kinwat / Bhokar / Hadgaon / Loha / Kandhar / Mukhed / Degloor / Naigaon Bazar / Biloli.
- 17 The II Joint Civil Judge, JD & JMFC, Loha / Kandhar / Mukhed / Naigaon Bazar.
- 18 The Joint / II Joint / III Joint / IV Joint / V Joint / VI Joint / VII Joint / VIII Joint Civil Judges, JD & JMFC, Nanded.
- 19 The District Government Pleader, Nanded.

Copy to :-

- 20 The Registrar / Court Manager, District Court, Nanded.
- 21 The Assistant Superintendent, C&F, District Court, Nanded.
- 22 The DSA, District Court, Nanded with a direction to upload copy of instant order on the web site of this office.
- 23 Copy be affixed on the notice board.
- 24 Copy be kept with the Muster Roll of District Court, Nanded.

District Court, Nanded. )

April 23<sup>rd</sup>, 2021. )

*S. J. J. J.*  
23/4/2021  
**Principal District Judge, Nanded.**

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